

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:677
ANSWERED ON:28.07.2010
DEVELOPMENT WORK IN COASTAL AREAS
Reddy Shri K. Jayasurya Prakash

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether India's 7,500 km long ecologically sensitive coastal region has become more vulnerable because of unbridled development and the failure of the current CRZ notification (amended 25 times so far) to regulate it;
- (b) if so, the details and the reasons therefor; and
- (c) the steps taken/being taken in consultation with the State Governments in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH):

(a)&(b): The Central Government has issued a Coastal Regulation Zone Notification (CRZ), 1991 to protect and conserve the coastal areas and to regulate developmental activities in this zone. To enforce and monitor the implementation of the CRZ Notification, 1991, National and State/Union Territory Coastal Zone Management Authorities (CZMAs) have been set up and necessary powers have been delegated to these authorities to take action against the violations.

(c): For effective monitoring and implementation of the CRZ Notification, 1991, the Ministry has issued an Office Memorandum on 7.11.2008 advising the State and Union Territory CZMAs to make public all agenda, minutes, details of violations, action taken on the violations, etc., on the respective websites of the CZMAs.

Further, under the World Bank assisted Integrated Coastal Zone Management Project which is under implementation by the Ministry of Environment and Forests also includes capacity building and strengthening of the CZMAs.